

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.246  
CP/26(AHM)2022

**Proceedings under Section 271-273 of**  
**Co. Act, 2013**

**IN THE MATTER OF:**

Being Sure Life Science Pvt Ltd  
V/s  
Shreeji Pharmadeal Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Ishan Shah, Adv. for R – 1, 14, 16, 24 & 31  
Ms. Vidhi Punmiya, Adv. for R- 19  
Mr. Ajay Kumar, Adv. for R- 2

**ORDER**

None present for the applicant. He is not appearing during the last two hearings. During the hearing on 5 Dec 2023, it was noted that the applicant was having is registered office in Mumbai and had made many respondents all over India of various companies. He sought time for filing transfer petition which has not been done till date and he has not been appearing. In view of the same and non-maintainability the application is dismissed.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**